

- | | |
|--|------------|
| (a) Supplementary Demands for Grants (Railways)
for 2008-09 | Four hours |
| (b) Supplementary Demands for Grants (General)
for 2008-09 | Four hours |

LEAVE OF ABSENCE

MR. DEPUTY CHAIRMAN: I have to inform Members that a letter has been received from Shri Tariq Anwar, stating that he would be unable to attend the House as he would be attending the 63rd Session of the United Nations' General Assembly as a non-official member of the Indian delegation in New York. He has, therefore, requested for grant of leave of absence from 17th October to 1st November, 2008 of the current 214th Session of the Rajya Sabha.

Does he have the permission of the House to remain absent from 17th October to 1st November, 2008 of the current Session of Rajya Sabha?

(No Hon. Member dissented)

MR. DEPUTY CHAIRMAN: Permission to remain absent is granted.

MOTION FOR ELECTION

The Joint Committee on Offices of Profit

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): Sir, I move the following motion:-

“That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do elect one Member of Rajya Sabha to the Joint Committee on Offices of Profit in the vacancy caused by the resignation of Shri N. Jothi from the membership of Rajya Sabha and resolves that the House do proceed to elect, in accordance with the system of proportional representation by means of single transferable vote, one Member from amongst the Members of the House to the said Joint Committee, to fill the vacancy.”

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Now, Zero Hour mentions.

SHRI PRASANTA CHATTERJEE (West Bengal): Sir, in the morning I had given a notice.
...(Interruptions)...

SHRI A. VIJAYARAGHAVAN (Kerala): Sir, I had given a notice in the morning.
...(Interruptions)...

MR. DEPUTY CHAIRMAN: Yes, yes, you have given notice...(Interruptions)...

SHRIMATI BRINDA KARAT (West Bengal): Sir, I would like to say*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Hon. Members, I will take up the issues, but there is one item to be taken up—Bills to be introduced. Hon. Ministers, please introduce the Bills.

GOVERNMENT BILLS

The Pesticides Management Bill, 2008

THE MINISTER OF AGRICULTURE AND THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): Sir, I move for leave to introduce a Bill to regulate the import, manufacture, export, sale, transport, distribution, quality and use of pesticides with a view to control pests; ensure availability of quality pesticides; allow its use only after assessing its efficacy and safety; minimize the contamination of agricultural commodities by pesticide residues; and create awareness among users regarding safe and judicious use of pesticides, and to take necessary measures to continue, restrict or prohibit the use of pesticides on reassessment with a view to prevent its risk on human beings, animals or environment, and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI SHARAD PAWAR: Sir, I introduce the Bill.

The Plantations Labour Amendment Bill, 2008

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES): Sir, I move for leave to introduce a Bill further to amend the Plantations Labour Act, 1951.

The question was put and the motion was adopted.

SHRI OSCAR FERNANDES: Sir, I introduce the Bill.

The Companies (Amendment) Bill, 2003

THE MINISTER OF CORPORATE AFFAIRS (SHRI PREM CHAND GUPTA): Sir, I beg to move for leave to withdraw the Companies (Amendment) Bill, 2003.

The question was put and the motion was adopted.

SHRI PREM CHAND GUPTA: Sir, I withdraw the Bill.

...(Interruptions)...